

Non-payment of tax, surcharge and penalty upto the specified date shall render the declaration made under scheme void and the undisclosed income shall be chargeable to tax under the Income-Tax Act in the previous year in which the declaration is made.

Assets specified in declaration shall be exempt from wealth-tax. It also provides that no scrutiny and enquiry under the Income-Tax Act and Wealth-Tax Act shall be undertaken in respect of such declarations. Immunity from prosecution under the said Acts is also proposed. Immunity from the Benami Transactions (Prohibition) Act, 1988 is also proposed for such declarations subject to certain conditions.

The scheme shall not be available

- to a person in respect of whom order of detention has been made under COFEPOSAA
- in relation to prosecution of certain offences under the Indian Penal Code, Narcotics Drugs and Psychotropic Substances Act, 1985, Prevention of Corruption Act, 1988 etc.
- a person notified under section 3 of Special Court (Trial of Offences relating to Transactions in Securities), Act, 1992
- in relation to income chargeable to tax under the Black Money Act
- in relation to certain pending proceedings under the Income-Tax Act.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Celebration of second IYD

161. SHRIMATI SAROJINI HEMBRAM: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether Government has any plan to organise massive event to celebrate the Second International Yoga Day (IYD) on 21 June, 2016;

(b) if so, the details thereof; and

(c) the total number of participants who attended the yoga programme organised last year on the 1st IYD at Rajpath, New Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) and (b) Yes. The Government plans the following activities to celebrate the Second International Day of Yoga on 21st June, 2016:

- (i) Mass Yoga demonstration following a Common Yoga Protocol on 21st June, 2016
 - (ii) A two-day International Conference on “Yoga for Body and Beyond”.
 - (iii) An International Yoga Fest, as Curtain Raiser to International Day of Yoga during 20-22 April, 2016 at Delhi which has already been organized.
 - (iv) Mass Media Campaign through radio TV, digital cinema and social media.
 - (v) Mobilization of School Children for performing Yoga on 21st June, 2016
 - (vi) Various Yoga organizations to provide technical support to State/UTs in Yoga training.
 - (vii) Yoga organizations to organize camps at various centers.
 - (viii) States/UTs requested to organize Mass Yoga Demonstration at State, District, Block and Panchayat level.
 - (ix) All Ministries/Departments advised to organize Mass Yoga demonstration in their offices/premises.
 - (x) Mobilization of NCC, NSS, Bharat Scouts and Guides, NYKS and other organizations for organization of Mass Yoga Demonstration and other events on the occasion.
 - (xi) Mass Yoga Demonstration to be organized abroad through Indian Missions.
 - (xii) Central Council for Yoga and Naturopathy to organize one month training session in Common Yoga Protocol in each district through Yoga Institutions, NGOs, District Administration, etc. culminating in organization of Mass Yoga Demonstration on 21.6.2016.
- (c) The total number of participants who attended the Yoga Programme on the 1st International Day of Yoga celebration at Rajpath, New Delhi on 21.6.2015 were 35,985.

Funding for developing small nurseries for AYUSH purpose

†162. SHRI MAHENDRA SINGH MAHRA: Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) whether Government had formulated any policy to allocate funds to farmers in order to develop small nurseries for AYUSH purpose in Uttarakhand;

(b) if so, the year-wise details of the funds allocated under this head to Uttarakhand from year 2009 to December, 2015;

† Original notice of the question was received in Hindi.